

SETTING UP OF CETPS

5229. SHRI PUSHPENDRA SAROJ:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state :

- (a) the number of textile clusters sanctioned, approved under the Integrated Processing Development Scheme (IPDS) or any other Central schemes for setting up Common Effluent Treatment Plants (CETPs), State and district-wise including Uttar Pradesh;
- (b) the number of CETPs currently functional versus those pending or delayed along with the reasons for such delays, State and district-wise including Uttar Pradesh;
- (c) the monitoring mechanism adopted by the Government to ensure that CETPs funded through Central assistance are actually treating industrial effluents to prescribed environmental standards;
- (d) the instances where textile units continued discharging untreated or partially treated dye effluents despite the availability of CETPs and the action taken against such units; and
- (e) the corrective measures proposed to be taken to ensure that Central funds for CETPs translate into effective pollution control rather than continued contamination of groundwater in textile clusters?

उत्तर
ANSWER

वस्त्र मंत्री (श्री गिरिराज सिंह)
MINISTER OF TEXTILES
(SHRI GIRIRAJ SINGH)

(a) to (e): Under the Integrated Processing Development Scheme (IPDS) of the Ministry of Textile , 6 projects have been approved, 5 in Rajasthan and 1 in Gujarat. Other than IPDS, there are 225 operational CETPs across 21 states in the country including 7 in Uttar Pradesh, with a combined design treatment capacity for the treatment of 2245 million litres per day (MLD) of industrial wastewater. Out of which 56 CETPs are designed to achieve Zero Liquid Discharge (ZLD), located in various states. To strengthen self-regulation with Online Continuous Effluent Monitoring Systems (OCEMS), 184 CETPs have been equipped with enable real-time monitoring and alert system with connectivity to the server of SPCBs/PCCs and CPCB. The state-wise number of CETPs is attached as Annexure I.

To strengthen pollution monitoring in CETPs, Central Pollution Control Board (CPCB) has issued directions u/s 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974, dated 31.03.2016 to all the concerned SPCBs/PCCs to carry out monitoring of all CETPs and the associated industrial areas at least every quarter and upload the performance status of all CETPs in respect of each monitoring on the SPCB website regularly.

Further, the Ministry of Environment, Forest and Climate Change (MoEF&CC), has notified notification no. S.O. 3864(E) dated 09.09.2024, wherein the roles and responsibilities are fixed for State Governments/State Boards, CETP operating agencies, and member industries, which will ensure more effective management of industrial wastewater.

Subsequently, the MoEF&CC vide Notification No. S.O. 389 (E) dated 28th January 2026 has exempted Common Effluent Treatment Plants (CETPs) from the requirement of prior Environment Clearance (EC) under the provisions of EIA Notification, 2006. The MoEF&CC has issued Office Memorandum, dated 28.01.2026 prescribing Environmental safeguards to be followed while operation of such CETPs.

Annexure I

S. No.	Name of States	Installed capacity (MLD)	Operational capacity (MLD)	No. of CETPs	Connectivity to CPCB	Treated effluent disposal system/ZLD
1	Andhra Pradesh	37.02	8.70	8	7	3
2	Assam	1.00	1.00	1	0	0
3	Delhi	212.30	0.00	13	13	0
4	Gujarat	972.30	921.85	45	38	5
5	Haryana	233.68	205.68	22	20	0
6	Himachal Pradesh	27.35	22.35	2	2	0
7	Jammu & Kashmir	3.45	2.40	6	1	0
8	Jharkhand	1.25	0.10	2	0	0
9	Karnataka	6.88	6.23	10	9	0
10	Kerala	10.15	7.44	9	5	0
11	Madhya Pradesh	10.20	9.20	5	4	5
12	Maharashtra	254.85	168.25	25	21	0
13	Odisha	1.00	1.00	1	0	0
14	Punjab	111.14	88.06	7	5	0
15	Rajasthan	125.80	50.75	14	11	10
16	Tamil Nadu	130.64	113.22	36	31	32
17	Telangana	9.33	9.33	6	6	1
18	Tripura	1.50	0.50	2	0	0
19	Uttar Pradesh	41.75	38.35	7	7	0
20	Uttarakhand	13.00	9.00	3	3	0
21	West Bengal	40.00	21.60	1	1	0
Total		2,245	1,685	225	184	56
